

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & EXCISE)

.....

New Delhi, the 12 May, 1974.

NOTIFICATION
INCOME-TAX

No. 312 (404/141/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.H. Deshpande who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri L.G. Bangal made under Notification No. 91 (F.No. 404/194/72-ITCC) dated the 19th May, 1972 is hereby cancelled.

3. This Notification shall come into force with effect from 15.5.1974.

R. S. Aggarwal

(R. S. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No. 312 (F.No. 404/141/74-ITCC)

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(IT) Staff College, Nagpur.
5. The Chief Secretary, Govt. of Mysore, Bangalore.
6. The Assistant General, Mysore, Bangalore.
7. The Controller & Auditor General of India, New Delhi (25 copies).
8. All Offices/Sections in Board's office.
9. Shri P. B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
10. Bulletin Section (3 copies).
11. Guard File

R. S. Aggarwal

(R. S. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

ADK.

No. 00/ITCC/724/215/BSF/74.